

**Shri Fatesingh Rao Gaekwad:** Sir I shall look into the matter.

**Mr. Speaker:** If the hon. Member will table a question, I will ask the hon. Minister to answer.

**Dr. Ram Subhag Singh (Sasaram):** They are all here.

**Mr. Speaker:** What is this delay due to?

**The Deputy Minister of Defence (Shri Raghuramaiah):** I have just come Sir. May I know the background?

**Mr. Speaker:** The hon. Member has complained that the report for the year 1956-57 has been placed on the Table just now after nine months. So far as the earlier report is concerned, he says that though the report was made as early as November, 1956, it has not been placed on the Table of the House except indirectly on the 4th September, or whatever the date is, as an appendix to some other papers that have been placed in this House. He would like to know as to why the regular procedure of placing the reports has not been adopted in one case and why there has been delay in both the cases.

**Shri Raghuramaiah:** I shall look into it and make a report tomorrow.

12.13. hrs.

#### ARREST OF A MEMBER

**Mr. Speaker:** I have to inform the House that I have received the following wireless message dated the 23rd September, 1958, from the District Magistrate, Kanpur:—

\* "I have the honour to inform you that the Sub-Divisional Magistrate, Bilhaur of Kanpur District, found it his duty, in the exercise of his powers under section 7, Criminal Law (Amendment) Act/1st Criminal Procedure Code, to direct that Shri Jagdish Awasthi

Member, Lok Sabha, be arrested for committing offence punishable under these sections. Shri Jagdish Awasthi, Member, Lok Sabha, was accordingly arrested at 3 p.m. on the 23rd September, 1958, and is at present lodged in the District Jail, Kanpur."

**Shri S. M. Banerjee:** What is the section?

**Mr. Speaker:** Section 7 of the Criminal Law (Amendment) Act.

#### COMMITTEE ON PETITIONS

##### MINUTES

**Shri Barman (Cooch-Bihar—Reserved—Sch. Castes):** Sir, I beg to lay on the Table the Minutes of the sittings (Nineteenth and Twentieth) of the Committee on Petitions held during the Fifth Session.

12.14 hrs.

#### MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 22nd September, 1958, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the control of rents and evictions, and for the lease of vacant premises to Government, in certain areas in the Union territory of Delhi. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion."

**MOTION**

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the control of rents and evictions, and for the lease of vacant premises to Government, in certain areas in the Union territory of Delhi, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri Gopi Krishna Vijaivargiya
2. Shrimati Ammu Swaminadhan
3. Shri Deekinandan Narayan
4. Dr. W. S. Barlingay
5. Shri Awadheshwar Prasad Sinha
6. Babu Gopinath Singh
7. Shri Onkar Nath
8. Shri A. Dharam Das
9. Shri R. S. Doogar
10. Dr. Raj Bahadur Gour
11. Shri Faridul Haq Ansari
12. Shri Anand Chand
13. Shri Mulka Govinda Reddy
14. Mirza Ahmed Ali
15. Shri Govind Ballabh Pant."

12.15 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE  
 HARDSHIP CAUSED TO MEMBERS OF SCHEDULED CASTES BY THE DEMOLITION OF SOME STRUCTURES IN MOTI BAGH**

Shri B. K. Gaikwad (Nasik): Sir, under Rule 197 of the Rules of Procedure and Conduct of Business in Lok Sabha I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

"Hardship caused to members of the Scheduled Castes by the demo-

lition of some structures in Moti Bagh in Delhi."

The Minister of Home Affairs (Pandit G. B. Pant): The Moti Bagh Colony was first established in 1955-56 as a residential colony for Government servants. Soon after the establishment of the colony, a number of unauthorised stalls and other structures used as shops, dairies etc. began coming up. Such structures not only encroached on Government land but created slum conditions. To restrain the growth of these unauthorised constructions, structures of recent origin are removed from time to time. On the 27th August, 1958, some structures which were of recent origin and had been constructed by encroachment on Government land were demolished in Moti Bagh area. The demolition was carried out without making any distinction whatsoever on the basis of caste or creed.

The problem of restraining unauthorised constructions which lead to the creation of insanitary and slum conditions is as urgent as it is acute. A committee consisting of the Chief Commissioner of Delhi, all Members of Parliament from Delhi and others has recently been appointed to go into this problem and make concrete suggestions for its solution.

12.17 hrs.

**CLARIFICATION OF REPLIES TO SUPPLEMENTARIES ON STARRED QUESTION NO. 1267**

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): Sir, in reply to a supplementary to Starred Question No. 1267, I stated that the by-products to be manufactured in the By-Product Plant at Rourkela would be coal tar, ammonia liquor and benzol. These are the by-products from the coke ovens. The products which will be produced in the By-Product Plant are intermediate and marketable products like heavy and light tar oils,